

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA 130/92.

Dt. of Order: 18-2-92.

Sh: J.Rama SwamyApplicant
Vs.

1. The Telecom District Engineer,
Department of Telecommunications,
Karimnagar District, Karimnagar-505 001.

2. The Sub-Divisional Officer, Telecom,
Jagatia Sub-Division, Department of
Telecommunications, Jagtial,
Karimnagar District-505 327.

....Respondents

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Counsel for the Applicant : Sri P.Naveen Rao

Counsel for the Respondents : Sri M.Jagan Mohan Reddy *Adi Case*

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CORAM:

THE HON'BLE SHRI T.CANDRASEKHAR REDDY : MEMBER (J)

(Order of the Single Bench dictated by Hon'ble
Sri T.C.Reddy, Member (J)).

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This is an application filed by the applicant under section 19 of the A.T.Act, 1985, to direct the Respondents to restore the applicant's name in the Muster Rolls of Mazdoors with all consequential benefits. The applicant is said to have made a representation on 19-3-91 to the 2nd Respondent for redressal of his grievance. But the 2nd Respondent does not seem to be the competent authority to decide the representation of the applicant and the 1st Respondent seems to be the proper authority to deal with the representation of the applicant. As the said representation is not yet decided by the respondents we are of the opinion

T.C.R

... 2.

that this O.A. can be disposed-of at the admissions stage itself by giving appropriate directions. Hence the 2nd Respondent is directed to forward the applicant's representation dt. 19-3-91 with his remarks to the first respondent within ~~0~~ seven days from the date of receipt of this order and the 1st Respondent is directed to pass final orders on the representation of the applicant within two months thereafter. The applicant would be at liberty to approach this Tribunal afresh if he continues to be aggrieved by the final orders passed by the 1st Respondents.

2. The Original Application is disposed-of with the above directions at the admission stage itself. There will be no ~~order as~~ to costs.

T. Chandrasekhar Reddy

(T.CHANDRASEKHAR REDDY)
Member (J)

Dated: 18th February, 1992.
Dictated in Open Court.

av1/

8/3/92
Deputy Registrar (Judl.)

Copy to:-

1. The Telecom District Engineer, Department of Telecommunications, Karimnagar District, Karimnagar-505 001.
2. The Sub-Divisional Officer, Telecom, Jagatial Sub-Division, Department of Telecommunications, Jagtial, Karimnagar Dist.
3. One copy to Shri. P.Naveen Rao, advocate, CAT, Hydbad.
4. One copy to Shri. M.Jagan Mohan Reddy, Addl. CGSC, CAT, Hyd.
5. One ~~Specia~~ copy.

Rsm/

2nd copy
2/3

O.A.136/92

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V.C.

THE HON'BLE MR.R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR.T. CHANDRASEKHAR REDDY: M(JUDL)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

DATED: 18/2/1992 ✓

ORDER/JUDGMENT: ✓

R.A/C.A/ M.A.N.

in

O.A.Nc.

13/2/92

T.A.Nc.

(W.P.No.)

Admitted and interim directions
issued.

Allowed

Central Administrative Tribunal
DESPATCH

✓ Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to costs.

Q.492